

we have allowed Bangladesh provisional facilities to transit to their enclaves on several occasions for normal administrative purposes.

Special pay for Assistant Station Masters

3243. SHRI A. K. ROY: Will the Minister of RAILWAYS be pleased state:

(a) whether it is fact that in the Court of the Authority under the Payment of Wages Act (Labour Court) Quilon, the Hon'ble Justice Mr. M. Raghavan passed the order on 3rd October, 1981 in Payment of Wages Application No. 2/80 for special pay of Rs. 10/-only to Assistant Station Masters;

(b) if so, the reaction of Government; and

(c) the action taken or proposed to be taken to implement the order of the aforesaid Labour Court as a matter of policy and principle for all Assistant Station Masters on Indian Railways?

THE DEPUTY MINISTER IN THE MINISTRIES OF RAILWAYS AND EDUCATION & SOCIAL WELFARE AND IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) Yes.

(b) and (c). A writ Petition against the Award is being filed before the High Court of Kerala.

Representation from students of short term medical course, Kolhapur

3244. SHRI S. MURUGAIN: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to refer to the reply given to Unstarred Question No. 4603 on 17th September, 1981 regarding representation from students of short term medical course, Kolhapur and state:

(a) when the representation dated 6th May 1981 from students of the

short term medical course of Kolhapur (Maharashtra) was referred to Government of Maharashtra;

(b) whether the Government of India have made any recommendations along with the reference so made;

(c) if so, the details of the contents of the recommendations of the Central Government;

(d) what is the response of the Government of Maharashtra to the reference so made; and

(e) if no reply is received from Government of Maharashtra so far what is the action taken or propose to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI NIHAR RANJAN LASKAR): (a) 4th June, 1981.

(b) No.

(c) Does not arise.

(d) and (e). The Government of Maharashtra have informed that the matter is being considered by them.

Reservation of oil dealership for disabled persons

3245. SHRI K. MALLANNA: Will the Minister of EDUCATION AND SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that ten per cent of oil dealerships for the disabled persons have been reserved by the Government;

(b) if so, whether Government have also considered or emphasised the need for integration of the handicapped into the community instead of expanding institutional services;

(c) whether Government realise that institutional services rendered by various agencies had proved to be far from satisfactory, besides costly;